Sr. No. 1

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

CM No. 2115/2020 In AA No.6/2018 CM No. 2114/2020 (Through Video Conferencing)

Fayaz Ahmad Malik and anr.

.....Applicant(s)

Through:- Mr. Mian Muzaffar, Advocate

(On Video Conference from High Court at

Srinagar)

v/s

Mohammad Yousuf Malik and Anr.

.... Respondent(s)

Through:- None.

Coram: HON'BLE THE CHIEF JUSTICE

(on Video Conference from High Court at Jammu)

ORDER 26.06.2020

## CM No. 2114/2020 (for seeking extension of time)

Let the deficiencies be made good as per Circular No. 16/GS dated 29<sup>th</sup> March 2020 upon removal of the current lockdown.

This application is allowed in the above terms.

## CM No.2179/2020 (seeking table amendment) in CM No.2115/2020

This application seeks amendment of CM No.2115/2020 to the extent that the name of the petitioner/appellant No.2 has been wrongly mentioned as Bilal Ahmad Malik, whereas it should be correctly read as Bilal Ahmad Bhat, S/o Abdul Aziz Bhat.

2 AA No. 6/2018

For the reasons stated in the application, the prayer is allowed. It is

directed that the name of petitioner No.2 in the application CM No.2115/2020

shall read as Bilal Ahmad Bhat, S/o Abdul Aziz.

The appellant shall file corrected memo of parties within three

days from today.

CM No.2115/2020 (seeking leave to withdraw AA No.6/2018).

This application has been filed on behalf of the petitioners seeking

leave to withdraw arbitration application AA No. 6/2018 with liberty to file

afresh, if need so arises.

In view thereof, AA No. 6/2018 is dismissed as withdrawn with liberty

as prayed.

This application is allowed in the above terms.

It is made clear that nothing herein contained is an expression of

opinion on the correctness of the averments made in the application.

MU & KASY

(GITA MITTAL) CHIEF JUSTICE

Jammu 26.06.2020 Raj Kumar